

(b) if so, when and where such a meeting will be held ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b) On 17th July in Hyderabad the Prime Minister had said that she was always prepared to discuss the Telengana problems with the Telengana leaders. Off and on, she has been meeting the representatives of the people of Telengana. No formal conference of these leaders is being considered.

Death of ruler of former Indian States

3560. SHRI ZULFIQUAR ALI KHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many rulers of former Indian States have died since April, 1970 ;

(b) whether all their respective successors been formally recognised by Government ; and

(c) if not, how many of them have not yet been recognised and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (c). Seven Rulers of former Indian States died since 1st April 1970. Successors have been recognised by the President under article 366(22) of the Constitution in four cases. The remaining three cases are under consideration.

Application for Permission to Sue the Nawab Begum of Bhopal

3561. SHRI ZULFIQUAR ALI KHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the senior Dowager Begum of Bhopal has applied for permission from Government to sue the Nawab Begum of Bhopal for private property ;

(b) if so, when did she apply for permission ;

(c) whether the permission has been granted ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (d). The application from the senior Dowager Begum of Bhopal and Nawab Zadi Rabiha Sultan Begum for Central Government's consent under section 87B of Civil Procedure Code, 1908, to sue the Ruler of Bhopal was received on 5th March, 1970. The matter is under consideration of the Government.

Application for Permission to Sue the Nawab Begum of Bhopal

3562. SHRI LATAFAT ALI KHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Nawabzadi Rabiha Sultan Begum of Bhopal applied for permission from Government to sue the Nawab Begum of Bhopal for private property ;

(b) if so, when did she apply for permission ;

(c) whether the permission has been granted ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (d). The application from Nawabzadi Rabiha Sultan Begum and the Senior Dowager Begum of Bhopal for Central Government's consent under section 87B of Civil Procedure Code, 1908, to sue the Ruler of Bhopal was received on 5th March, 1970. The matter is under consideration of the Government.

परिवर्तित राजनीतिक परिस्थिति में
संविधान में परिवर्तन करना

3563. श्री श्रीम प्रकाश श्यामी :
श्री राम गोपाल शालबाबे :